

GOVERNMENT OF INDIA
MINISTRY OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
DEPARTMENT OF ANIMAL HUSBANDRY AND DAIRYING
LOK SABHA
UNSTARRED QUESTION No. 1205
TO BE ANSWERED ON 27TH JULY 2021

PREVENTION OF CRUELTY TO ANIMALS (SLAUGHTER HOUSE) RULES

1205. SHRI VELUSAMY P.:
SHRI SHANMUGA SUNDARAM K.:

Will the Minister of FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
मत्स्यपालन, पशुपालन और डेयरी मंत्री
be pleased to state:

- (a) whether the Government has received any reports from various States regarding the violations of the Prevention of Cruelty to Animals (Slaughter House Rules 2001 which states that animals are not be slaughtered except in recognized or licensed houses and such slaughtered houses need permission from Food Safety and Standards Authority of India (FSSAI);
- (b) if so, the details thereof; and
- (c) the details of steps taken by the Government to prevent Cow slaughtering in various slaughter houses in the name of mutton export but the contents are cow meat?

ANSWER

THE MINISTER OF FISHERIES, ANIMAL HUSBANDRY AND DAIRYING
(SHRI PARSHOTTAM RUPALA)

- (a) No, Sir.
- (b) Does not arise.
- (c) As per entry 18 of Twelfth Schedule (Article 243 W) of the Constitution of India, regulation of slaughter houses and tanneries is vested within the powers and responsibilities of Municipalities of the States.

The Food Safety and Standards Authority of India (FSSAI) has prescribed detailed guidelines regard to slaughter houses under Regulation 2.1.2 (1) (5), Part IV of Schedule IV of Food Safety and Standards (Licensing and Registration) Regulations, 2011. The guidelines cover slaughter-houses and slaughtering of animals which includes specific hygienic and sanitary practices to be followed by Food Business Operators. In addition, State/UT Governments have also their own guidelines for slaughter-houses and slaughtering of animals.

The standards of meat and meat products including definition of 'animal' are prescribed under Reg. No. 2.5 of FSS (Food Product Standards and Food Additives) Regulations, 2011. As per regulation 2.5.1. The implementation and enforcement of Food Safety and Standards Act, 2006 and the rules and regulations framed thereunder primarily rests with the State/ UT Governments.

Regular surveillance, monitoring and inspection is undertaken by State/UT Governments under FSS Act, 2006 to check compliance of the provisions laid down under Food Safety and Standards Regulations, 2011 along with Schedule-IV of Food Safety and Standards (Licensing and Registration) Regulations, 2011. In case non-compliance to the provisions of the Act and the Rules and Regulations made thereunder, penal action is initiated under the provisions of the FSS Act, 2006

Many States has enacted Act preventing slaughtering of Cows. Further, export of meat sources from cows and their progenies are banned. The export of meat is permitted only from the Slaughter houses registered by the Agricultural and Processed Food Products Export Development Authority (APEDA). Further, the Health Certificates are issued by the Veterinarians after conducting Ante-mortem and Post-mortem examination.

The Animal Welfare Board of India issues advisories to the States with regard to the implementation of Slaughter House Rules. Also the Government of India has issued compendium compiling all the rules and regulation of slaughter houses in accordance with the direction of Hon'ble Supreme Court of India in its Order dated 17.02.2017 Writ Petition (Civil) No. 330 of 2001 in the matter of Common Cause Vs. Union of India and Others.
